

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn.No.0A 540/1992 Date of decision: 30.07.1992.
MP 1690/1992

Mrs. Vimal Gupta ...Applicant

Versus

Union of India ...Respondents

For the Applicant ...None

For the Respondents ...Mrs. Raj Kumari Chopra,
Counsel

Coram:

The Hon'ble Mr. P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member

1. Whether Reporters of local papers may be
allowed to see the Judgment? *Yes*

2. To be referred to the Reporters or not? *No*

Judgment(Oral)
(of the Bench delivered by Hon'ble Shri P.K. Kartha,
Vice Chairman(J))

The relief sought by the applicant is that the
respondents be directed to enhance the age of superannuation
from 55 years to 58 years. The applicant has relied upon the
judgment of this Tribunal in Lt. Col. Komal Charan and
Others Vs. Union of India & Others dated 12.04.1991. The
judgment of the Tribunal has, however, been set aside by the
Supreme Court in Civil Appeal No.2449-50 of 1992 by judgment
dated 14.5.1992. The Supreme Court has held that the NCC
Officers must retire when they reach the age of 55 years.

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.2.

In view of the judgment of the Supreme Court, mentioned above, the applicant is not entitled to the relief sought by her in the present application. The application is, therefore, dismissed.

There will be no order as to costs.

B.N. Dholiyal

(B.N. DHOUDIYAL)
MEMBER(A)
30.07.1992

and

(P.K. KARTHA)
VICE CHAIRMAN(J)
30.07.1992

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